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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 737/96

Date of Order: 1.8.96

BETWEEN:

G.Nageswara Rao

.. Applicant.

AND

1. The Secretary to the Govt. of India, Dept. of Women and Child Welfare Dept., Min. of Human Resources Development, Sastry Bhavan, New Delhi. on App
2. The Director (Administration) Dept. of Women and Child Welfare, Ministry of Human Resources, Development, Sastry Bhavan, New Delhi.
3. The Government of Andhra Pradesh, re. by its Secretary, Agriculture and Co-Operation, Secretariat, Hyderabad. .. Respondents.

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Counsel for the Applicant

.. Mr.K.Venkateswara Rao

Counsel for the Respondents

.. Mr.K.Bhaskara Rao

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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J U D G E M E N T

(Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.))

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Heard Sri K.Venkateswara Rao, learned counsel for the applicant and Sri K.Bhaskara Rao, learned standing counsel for the respondents.

2. This OA is filed praying for a declaration to count his service from 12.3.57 to 24.2.60 in IARI and from 25.2.60 to 4.7.62 under the State Government of A.P. and from 1.6.63 to 14.3.66 under C.F.T.R.I. for purpose of pensionary benefits including leave encashment as was done in the case of one Sri K.S.Rao in terms of letter No.A-1/9011/12/82-E.I./CNT/NA, dated 22.11.94 issued by department of Women and Child

Ministry of Human Resources Development and for a consequential payment of difference in pension, commutation, DCRG and other attendant benefits.

2. The applicant has filed a representation requesting for the above relief by his representation dated 25.2.95 (A-1). It is now stated by the learned standing counsel for the respondents that he was instructed to state that the representation is under consideration and he will be replied suitably in shortly. In view of the above case

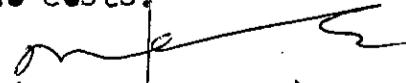
3. In view of the above the learned counsel for the respondents submits that the OA may be disposed of directing the respondents to dispose of the representation within a period of 3 months from the date of receipt of a copy of this order. He further submits that in case the applicant is going to be aggrieved by the reply to be given he may file a fresh OA under the relevant section of the AT Act.

4. The learned counsel for the applicant submits that this OA may be disposed of on the above lines but the direction may be given to issue a reply within 2 months.

5. In view of the above submission the following direction is given:-

R-1 should dispose of the representation of the applicant dated 25.2.95 (A-1) in accordance with the law within a period of 75 days from the date of receipt of a copy of this order. The liberty is given to the applicant to approach the proper forum in case he is aggrieved by the reply to be given by R-1.

6. The OA is ordered accordingly. No costs.


(R. RANGARAJAN)
Member (Admn.)

Dated: 1st August, 1996

(Dictated in Open Court)

sd


D.R.J. G.P.

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O.A.NO.737/96

Copy to:

1. The Secretary to the Govt. of India,
Dept. of Women and Child Welfare Dept.,
Min. of Human Resources Development,
Sastry Bhavan, New Delhi.
2. The Director, (Admn.) Dept. of Women and
Child Welfare, Min. of Human Resources,
Development, Sastry Bhavan, New Delhi.
3. The Secretary, Agriculture and Cooperation,
Secretariat, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr.K.Bhaskara Rao, Addl.CGSC,CAT, Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One duplicate copy.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 1.8.96

ORDER/JUDGEMENT

O.A. NO./R.A./C.P. No.

in

O.A. NO. 737/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

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